

**Central Administrative Tribunal  
Principal Bench**

**OA No.920/2016**

**OA No.922/2016**

**OA No.927/2016**

New Delhi, this the 05<sup>th</sup> day of April, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. P. K. Basu, Member (A)**

**1. OA No.920/2016.**

Inder Jit Dua  
Retired Lecturer (Mechanical Engineering)  
Aged around 70 years,  
S/o Late Sh. B. C. Dua  
R/o B-123, FF,  
Kalkaji, New Delhi. .... Applicant.

(By Advocate : Shri Sourabh Ahuja)

Versus

1. Govt. of NCT of Delhi  
Through its Chief Secretary,  
Delhi Sachivalaya,  
IP Estate, New Delhi-2.
  
2. Principal Secretary/Secretary  
(Technical Education)  
Department of Training & Technical Education  
GNCT of Delhi  
Muni Maya Ram Marg,  
Pitam Pura,  
Delhi-88.
  
3. Deputy Director (E-I),  
Department of Training & Technical Education  
GNCT of Delhi  
Muni Maya Ram Marg,  
Pitam Pura,  
Delhi-88.
  
4. The Principal  
G. B. Pant Institute of Technology,  
Directorate of Training & Technical Education,  
G. B. Pant Institute of Technology,  
Okhla, New Delhi 70. .... Respondents.

(By Advocate : Mrs. Avnish Ahlawat)

**2. OA No.922/2016.**

Satish Bihari Mathur  
 Retired Lecturer (Mechanical Engineering)  
 Aged around 71 years,  
 S/o Late Sh. B. C. Dua  
 R/o B-45, Trikuta Hill,  
 Sector-62, Noida 201309. .... Applicant.

(By Advocate : Shri Sourabh Ahuja)

Versus

1. Govt. of NCT of Delhi  
 Through its Chief Secretary,  
 Delhi Sachivalaya,  
 IP Estate, New Delhi-2.
2. Principal Secretary/Secretary  
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 Department of Training & Technical Education  
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 Muni Maya Ram Marg,  
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 Delhi-88.
4. The Principal  
 G. B. Pant Institute of Technology,  
 Directorate of Training & Technical Education,  
 G. B. Pant Institute of Technology,  
 Okhla, New Delhi 70. .... Respondents.

(By Advocate : Mrs. Avnish Ahlawat)

**3. OA No.927/2016.**

P. K. Sapra  
 Retired Lecturer (Mechanical Engineering)  
 Aged around 73 years,  
 S/o Late L. N. Sapra  
 R/o S-85 (FF), Greater Kailash-II,  
 New Delhi. .... Applicant.

(By Advocate : Shri Sourabh Ahuja)

## Versus

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Delhi Sachivalaya,  
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Directorate of Training & Technical Education,  
G. B. Pant Institute of Technology,  
Okhla, New Delhi 70. .... Respondents.

(By Advocate : Mrs. Avnish Ahlawat)

**: O R D E R (ORAL) :**

**Justice Permod Kohli, Chairman:**

Claims of the applicants in these OAs being common in nature, all these applications are being disposed of by this common order.

2. The applicants were initially appointed as Demonstrators in Polytechnics under the aegis of Department of Training and Technical Education, GNCT of Delhi. It is stated that on the basis of their eligibility for the post of Lecturer, they were upgraded to the post of Lecturer on ad hoc basis vide order dated 12.12.1988 (Annexure A-4). Services of the applicants came to be regularized on the recommendations of the UPSC w.e.f. 28.05.1990 vide order dated 10.04.1992 (Annexure A-5). It is

further stated that in terms of letter dated 20.09.1989 issued pursuant to recommendations of All India Council for Technical Education (AICTE), revision of pay scales of Teachers of Technical Institutions (Polytechnics), came to be notified. The above mentioned letter was followed by another communication dated 10.09.1993, wherein, Lecturers recruited prior to 20.09.1989 were exempted from the revised qualification prescribed by the AICTE (Annexure A-7). These recommendations were implemented by GNCT of Delhi vide their order dated 08.01.1997 followed by letter dated 25.11.1997. It is further submitted that the respondents considered the names of the applicants and other similarly situated persons for grant of Lecturers (senior scale), i.e., Rs.3000-100-3500-125-5000 (pre-revised) and on the basis of approval accorded by Lt. Governor of Delhi, senior scale was granted to the applicants w.e.f. 28.05.1998 vide order dated 13.08.1999 (Annexure A-8). It was followed by another Circular dated 30.12.1999 issued by AICTE for placing the Lecturers in the senior scale on completion of six years of service, but subject to the suitability determined and on further rendering another five years of service, such senior scale Lecturers were to be placed in the selection grade.

3. Shri Sourabh Ahuja, learned counsel for the applicants has brought to our attention Notice/Communication dated 20.03.2015 whereby five persons were recommended for consideration for placement in the selection grade. According to the learned counsel, despite these recommendations, the applicants' cases have not been considered.

4. Keeping in view the above circumstances, we are of the view that filing of the counter may not be required. These Applications are accordingly disposed of with the direction to the respondents to consider the claims of the applicants for their placement in the selection grade in terms of letter dated 20.03.2015 and the relevant circulars referred to hereinabove in accordance with law. Let the consideration be accorded

within a period of eight weeks. In the event, the claim of the applicants is to be rejected the same shall be by a speaking and reasoned order. The applicants shall have the liberty to seek redressal in the event their claims are rejected by the respondents.

**(P. K. Basu)**  
**Member (A)**

**(Permod Kohli)**  
**Chairman**

/pj/